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CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH.

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Registration O.A. No. 121 of 1994

Kamlakar Singh Applicant.

Versus

Union of India
and others Respondents.

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Hon. Mr. S. Das Gupta, A.M.
Hon. Mr. ~~DD~~ T.L. Verma, J.M.

(By Hon. Mr. S. Das Gupta, Member(A))

Heard Sri Ravi Ranjan, learned counsel for
the applicant.

The applicant in this case has been engaged as a Contract Labourer to work under the Railway Administration since March, 1990 and has already completed 240 days in that capacity. The applicant has prayed for regularisation of his services under Railway Administration. The applicant has submitted that the Hon. Supreme Court vide its judgment and order dated 15.4.1991 in Writ Petition No.277 of 1988 (Raghuvendra Comistira Vs. Union of India and others) had held in favour of the applicants who were Parcel Porter engaged by a contractor and that he is entitled to get the benefit of this order of the Hon. Supreme Court.

2. The applicant has submitted a representation dated 11.5.1993 (Annexure-A 5) to the Railway Administration seeking regularisation of his reported services. This representation is to be pending.

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3. In the facts and circumstances of the case, we are of the view that at this stage, it would be sufficient to issue a direction to the respondents to consider the said representation dated 11.5.1993 (Annexure-A 5) in the light of the judgment of the Hon. Supreme Court cited above and disposed of the representation by a reasoned and speaking order within a period of 3 months from the date of communication of this order.

4. The application is disposed of at the admission stage with the above direction. No order as to costs.

J. H. Verma
Member (J)

W. S.
Member (A)

Dated: 01.02.1994

(n.u.)